

National Company Law Tribunal

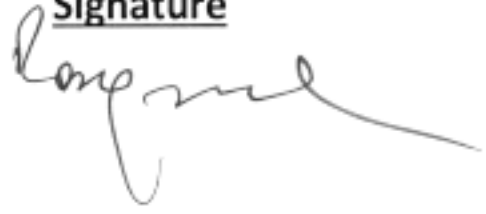
Allahabad Bench

C P No.128/ ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2018

NAME OF THE COMPANY: Anjana Kumar Saigal Vs. Jai Prakash Associates Ltd.

SECTION OF THE COMPANIES ACT: 73(4)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R. P. Agarwal	Adv.	Resp.	
2.	Saurabh Kalia	Adv.	Petitioner	}
3.	Monica Nanda	PCS	"	

CP NO. 128/ALD/2018

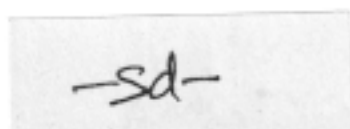
Advocate Sh. Saurabh Kalia along with Ms. Monica Nanda, PCS for the petitioner and Sh. R. P. Agarwal, Advocate for the respondent, is present.

Learned counsel appearing for the respondent company made a statement that the company is ready to pay interest amount at agreed rate for the delayed period (from the date of maturity till the date of actual repayment of deposit amount) on or before 18.10.2018.

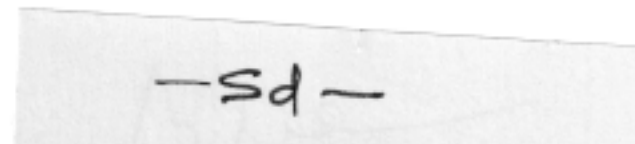
Learned counsel for the petitioner made a statement that in case respondent makes payment of interest for the delayed period at agreed rate of interest on or before 18.10.2018, petitioner is not going to file any claim for any amount in the event of CIRP, if any, commences in respect of respondent company.

This Tribunal recorded the aforesaid statements and disposed off petition accordingly.

Dated: 27.09.2018



SAROJ RAJWARE,
MEMBER (T)



BIKKI RAVEENDRA BABU
MEMBER (J)